

representatives of the management and an equal number of representatives nominated by recognised Unions/Associations/Guilds. The Departmental Joint Management Council consists of the representatives nominated by the Departmental Head and an equal number of representatives from the recognised Union/Association/Guild concerned with the department. These councils provide adequate opportunity to representatives of the workers to effectively participate in the management.

Further, Air India also has a Labour Relations Committee, established under Section 41 of the Air Corporations Act, read with Rule 51 of the Air Corporations Rule, 1954 to advise the Corporation on matters relating to the welfare of the employees or which are likely to promote and secure amity and good relation between the management and the employees. There are 24 representatives in the Committee and 12 are elected by employees of the Corporation by means of secret ballot and 12 are nominated by the Corporation.

#### **Ramagundam and Singrauli Power Stations**

2165. SHRI SANAT KUMAR MANDAL: Will the Minister of ENERGY be pleased to state:

(a) whether there have been delays in the supplies and commissioning of control and instrumentation equipment for Ramagundam and Singrauli Power Stations of the National Thermal Power Corporation;

(b) if so, whether any liquidated damages have been recovered from the contractors; and

(c) if not, the reasons therefor and why these have been waived off?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Although, there have been delays in the supply and commissioning of the control and instrumentation equipment for the Ramagundam and Singrauli Super Thermal Power Projects as per the contracts, it has not affected the commissioning schedules of the projects.

(b) and (c). Liquidated damages have already been recovered in the case of the Ramagundam Stage-I project. For the Ramagundam Stage-II and the Singrauli Stage-II, the contracts have not been closed so far. The issue of liquidated damages shall be settled at the time of contract closing.

#### **Rules for Air Taxi Service**

2166. CH. JAGDEEP DHANKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have formulated any rules for operation of Air Taxi service in the country by private operators; and

(b) if so, the details thereof?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Yes, Sir.

(b) Air Taxi operations are allowed to 5b aerodromes on the domestic sector. A citizen of India or a group of individuals of Indian nationality including NRIs and Public Sector Undertakings are eligible to apply for Air Taxi Operation Certificate. The maximum seating capacity of Aircraft/ Helicopter used for this purpose is 50. Import of aircraft with NRI funds is permissible.